

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 382/MP/2014**

- Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 regarding disputes arising between the petitioner, a generating company, and the Respondent, the Central Transmission Utility and nodal agency for grant of long-term access to the inter-State transmission system.
- Date of hearing : 27.10.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member
- Petitioner : EMCO Energy Limited
- Respondents : Power Grid Corporation of India Limited and others
- Parties present : Shri Sitesh Mukherjee, Advocate, EMCO  
Shri Jafar Alam, Advocate, EMCO  
Shri Kawaljit Singh, Advocate, EMCO  
Shri Aditya Mathur, Advocate, EMCO  
Shri Varma, EMCO  
Shri S. Thirunauukkarhu, TANGEDCO  
Shri V.K. Jain, TANGEDCO  
Shri B. Pradeep, KSEB Limited  
Shri S.R. Anand, KSEB Limited  
Shri Srishti Govil, Advocate, KPTCL  
Shri V. Bharathesha Rao, KPTCL  
Shri Vikas Saksena, JPL  
Ms. Shruti Bhatia, IEX  
Shri Alok Shankar, Advocate, Essar Power  
Shri Y.K. Sehgal, PGCIL  
Shri Dilip Rozekar, PGCIL

**Record of Proceedings**

Learned counsel for EMCO Energy Limited submitted that the present petition has been filed seeking a declaration that PGCIL's letters dated 12.12.2013 and 22.9.2014 granting long-term access are null and void. Learned counsel further requested to set aside the allocation of LTA granted to KSK Mahanadi and Bharat

Aluminum and to issue direction to PGCIL to re-determine the relative priority of the petitioner's application dated 16.11.2013 at the same relative priority as any other valid and eligible applications received in November 2013.

2. Learned counsel for the petitioner and respondents argued at length and referred to various provisions of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term and medium term open access in inter-State transmission and related matters) Regulations, 2009, detailed procedure, Statement of Reasons and minutes of meeting held on 21.5.2014 for operationalisation of long term access.

3. After hearing the learned counsels for the parties, the Commission reserved order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**